

FIR No.60/20  
PS. YDM  
19.09.2020

Present: Ld. Counsel for applicant (through video conferencing).

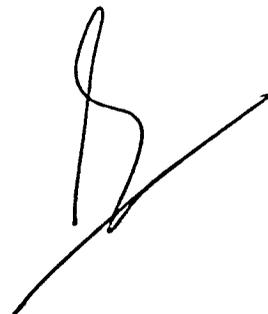
Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make One Plus 7T, IMEI No.868539042519577 & 868539042519569 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

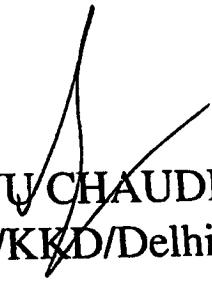
I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama. taking photographs, valuation report and a security bond. Further, production of mobile phone make One Plus 7T, IMEI No.868539042519577 & 868539042519569 should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.



In view of above IO/SHO is directed to release the mobile phone make One Plus 7T, IMEI No.868539042519577 & 868539042519569 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone make One Plus 7T, IMEI No.868539042519577 & 868539042519569. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

  
( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/19.09.2020

FIR No.021644/20  
PS.Laxmi Nagar  
19.09.2020

Present: Sh. Shakeel Ahmad, Ld. Counsel for applicant (through video conferencing).

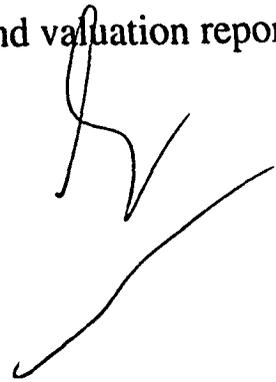
Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-4SCF-3678 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-4SCF-3678 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi** titled as "**Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014**", the said vehicle in question is released to the rightful owner subject to following conditions:-

1. IO is directed to release the vehicle to the rightful owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.



2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-4SCF-3678 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

  
( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/19.09.2020

FIR No.330/20  
PS. Laxmi Nagar  
19.09.2020

Present: Sh. Pramod Kumar, Ld. Counsel for applicant (through video conferencing).

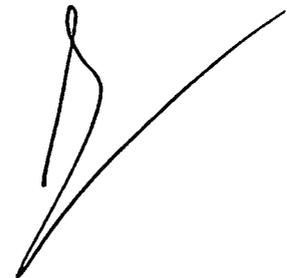
Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make Samsung J-2, IMEI No.358237102002090 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

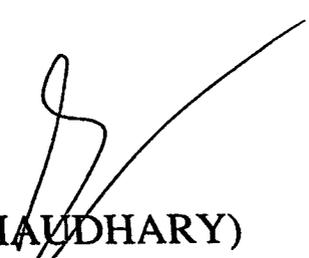
I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile make Samsung J-2, IMEI No.358237102002090 should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.



In view of above IO/SHO is directed to release the mobile phone make Samsung J-2, IMEI No.358237102002090 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone make Samsung J-2, IMEI No.358237102002090. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

  
( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/19.09.2020

FIR No.294/20  
PS. Laxmi Nagar  
Applicant: Mohd. Kamil  
19.09.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present bail application is taken up for hearing through video conferencing.

Present: Ld. APP for the State.  
Sh. S. A. Khan, Ld. Counsel for applicant/accused.  
IO/ ASI Vinod Kumar in person.

Vide this order, I shall dispose of the application moved by accused Mohd. Kamil, seeking bail.

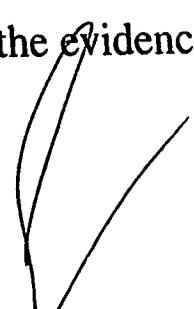
In the morning, Ld. Counsel for accused did not appear through video conferencing, however, he is present today in the court and at request, the application is taken up (the undersigned is Duty MM today).

Reply filed by the IO. Same is perused.

Arguments on the bail application heard.

It is submitted that accused was falsely implicated in this case and that he is in JC since 29.06.2020. It is further submitted that recovery has already been effected in the matter and accused has no previous involvement. It is submitted that accused is ready to abide by all terms and conditions imposed upon him, if he is granted bail.

On the other hand, the application has been vehemently opposed by Ld. APP for the state stating that accused may tamper or hamper the evidence



and may jump the bail.

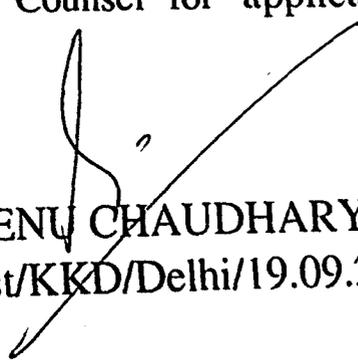
Considering the submissions and the facts that the accused is in JC since 29.06.2020 and that the charge-sheet has been filed in the case wherein the recovery has been effected, no useful purpose would be served to keep him behind the bar.

Hence, unless required in any other case, accused Mohd. Kamil is admitted to bail on furnishing personal bond and surety bonds in sum of Rs. 20,000/-each subject to the following conditions:

1. That he shall not indulge in commission of any similar or other offence upon his release;
2. That he shall not tamper with the evidence in any manner;
3. That he shall not make any inducement, threat or promise to any witness(es) involved in case;
4. That he shall furnish his complete residential address and intimate the Court if and when there is any change thereto;
5. That he shall appear before the Court/IO if and when called upon.

Copy of this order be sent to the Jail Superintendent concerned through dispatch rider deputed in this court by the Jail Authority for information and compliance. The application stands disposed of.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

  
( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/19.09.2020

FIR No.282/20  
PS. Laxmi Nagar  
Applicant: Karim @ Rahul

19.09.2020

Present: Ld. APP for the State (through video conferencing).  
Sh. Waseem Ahmad, Ld. Counsel for applicant (through video conferencing).

This is an application moved by the wife of the accused Karim @ Rahul for direction to the to supply the copy of charge-sheet to the wife of accused.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Ld. Counsel for accused seeks liberty to withdraw the present application due to technical reasons.

Heard.

In view of the aforesaid reason, the present application is dismissed as withdrawn.

Application is disposed of accordingly.

  
( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/19.09.2020